

**KARNATAKA LOKAYUKTA**

NO:LOK/DE/119/2021/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 23/05/2023

**:: ENQUIRY REPORT ::****:: Present ::****( S.GOPALAPPA )**

**I/c Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Inquiry against Sri.Chandrappa,  
Panchayath development officer, Hullur  
Grama Panchayath, Chitradurga Taluk,  
Chitradurga District - reg.

Ref: 1. G.O.No. Gra AaPa/48/GraPamKa/2021  
Bengaluru dated: 7.6.2021 & corrigendum  
dated: 19.7.2021

2.Nomination Order No:  
LOK/DE/119/2021/ARE-9 Bangalore  
dated:23.7.2021 of Hon'ble Lokayukta

\*\*\* @ \*\*\*

This Departmental Inquiry is initiated against Sri.Chandrappa,  
Panchayath development officer, Hullur Grama Panchayath,  
Chitradurga Taluk, Chitradurga District (hereinafter referred to as the  
Delinquent Government Official for short "DGO").

2. In pursuance of the Government Order cited above at  
reference No.1, Hon'ble Lokayukta vide order dated 23.7.2021 cited  
above at reference No.2 has nominated Additional Registrar of

Enquiries-9 (in short ARE-9) to frame Articles of charges and to conduct the inquiry against the aforesaid DGO.

3. This Authority (ARE-9) has framed and issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGO is as under :

**ANNEXURE-I**  
**CHARGE**

You DGO Sri. Chandrappa, Panchayath Development officer, Hullur Gram Panchayath, Chitradurga Taluk, Chitradurga District, without placing the matter before the General Body Meeting for getting its approval for utilization of the funds for supply of drinking water and without maintaining the documents with regard to supplying of drinking water, the DGO has withdrawn a sum of Rs.2,96,400/- through cheques and misappropriated the same.

For the above said irregularities you DGO has committed misconduct and dereliction of duty and failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servants and therefore you DGO is guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966 and as per section 43-A of the Karnataka Panchayath Raj Act, 1993. Hence, this charge.

## ANNEXURE – 2

### STATEMENT OF IMPUTATIONS OF MISCONDUCT

**Brief facts of the case are :-** One Smt.T.Meenakshamma W/o Shekharappa, Member, Hulluru Gram Panchayath, Chitradurga Taluk and District (hereinafter referred to as complainant for short) has filed a complaint against 1) Sri.Chandrappa, Panchayath Development Officer, Hulluru Gram Panchayath, Chitradurga Taluk and District (hereinafter referred to as DGO) and 2) Smt.Vinodamma, President, Hulluru Gram Panchayath, Chitradurga Taluk and District, alleging that, the DGO and Smt.Vinodamma, President being the Public/Government Servants have committed misconduct and based on the allegations made, an investigation has been taken up under Section 9 of the Karnataka Lokayukta Act, 1984.

The complainant alleged that, the DGO being the PDO and Smt.Vinodamma, President of Hullur Gram Panchayath have misappropriated a sum of Rs.5,59,000/- through 13 cheques and committed misconduct.

Though, the DGO and Smt.Vinodamma, President have submitted comments, but, they have not submitted their detailed comments, in respect of each of the allegations made in the complaint. They had only submitted the copies of the documents and requested this authority to go through the said documents.

The complainant has submitted her detailed rejoinder, wherein she pointed out as to how the DGO and Smt.Vinodamma, President had prepared bills for Rs.17,98,150/-, even though action plan was approved only for Rs.11,73,506/-. She further pointed out that, by

preparing the bills for excess amount, the DGO and Smt.Vinodamma, President have misappropriated the amount.

After examining the rejoinder of complainant, the DGO and Smt.Vinodamma, President were asked to submit their detailed comments to the points raised by the complainant. However, the DGO and Smt.Vinodamma, President did not submit their comments. Thereafter, pursuant to the order dated 23-7-2020, the matter was referred to the Chief Engineer, TAC, Karnataka Lokayukta, Bengaluru, to conduct an investigation with regard to the allegations made in the complaint and to submit the report. In terms of the said order, the Chief Engineer, TAC, Karnataka Lokayukta, Bengaluru, got the investigation conducted through Audit Officer, Sri.Lokesh S.B., and submitted the report dtd:23-10-2020. It is useful to extract the relevant portion of the investigation report, which reads as hereunder;

#### 1.00 ತನಿಖೆಗೆ ಕಾರಣಗಳು:-

ಶ್ರೀಮತಿ ಟಿ. ಮೀನಾಕ್ಷಮ್ಮ ಕೋಂ ಶೇಖರಪ್ಪ, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಸದಸ್ಯರು, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಇವರು (1) ಶ್ರೀ ಚಂದ್ರಪ್ಪ, ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಮತ್ತು (2) ಶ್ರೀಮತಿ ವಿನೋದಮ್ಮ, ಅಧ್ಯಕ್ಷರು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಇವರುಗಳ ವಿರುದ್ಧ ದಿನಾಂಕ: 13/05/2019ರಂದು ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ದೂರಿನಲ್ಲಿ ಎದುರುದಾರರು ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ 2018-19ನೇ ಸಾಲಿನ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ 13 ಚೆಕ್ಕುಗಳನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆಂದು ಆಪಾದಿಸಿದ್ದು ಇರುತ್ತದೆ. ನಂತರ ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರವರು ಕಂಡಿಕೆ-19ರಲ್ಲಿ ದೂರಿನ ಕುರಿತು ತನಿಖೆಯನ್ನು ಕೈಗೊಳ್ಳಲು ತಾಂತ್ರಿಕ ಪರಿಶೀಲನಾ ಶಾಖೆಗೆ ವಹಿಸಿದ್ದು, ತದನಂತರ, ಮುಖ್ಯ ಅಭಿಯಂತರರು ಈ ದೂರಿನ ಬಗ್ಗೆ ಸೂಕ್ತ ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ದಿನಾಂಕ: 23/07/2020 ರಂದು ಸದರಿ ದೂರಿನ ಬಗ್ಗೆ ತನಿಖೆಯ

ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಲೆಕ್ಕ ಪರಿಶೋಧನಾಧಿಕಾರಿ-2 ಆದ ನನಗೆ ದಿನಾಂಕ: 29/07/2020 ರಂದು ವಹಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಈ ದೂರಿನ ಕುರಿತು ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡಿರುತ್ತೇನೆ.

### 2.00 ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:-

ದೂರುದಾರರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ (1) ಶ್ರೀ ಚಂದ್ರಪ್ಪ, ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಮತ್ತು (2) ಶ್ರೀಮತಿ ವಿನೋದಮ್ಮ, ಅಧ್ಯಕ್ಷರು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಇವರುಗಳ ವಿರುದ್ಧ 2018-19ನೇ ಸಾಲಿನ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ದಿನಾಂಕ: 19/09/2018 ರಿಂದ 31/03/2019ರವರೆಗೆ 13 ಚೆಕ್ಗಳ ಮೊತ್ತ ರೂ.5,59,000/- ಗಳನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆಂಬ ಆಪಾದನೆಯಾಗಿರುತ್ತದೆ.

### 3.00 ತನಿಖೆಯಲ್ಲಿ ಅನುಸರಿಸಿದ ವಿಧಾನಗಳು:-

3.01 ದೂರುದಾರರು ಎದುರುದಾರರ ವಿರುದ್ಧ ಮಾಡಿರುವ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಹಿಂದೆ ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು-6) ರವರ ಶಾಖೆಯಲ್ಲಿ ತನಿಖೆಗೆ ಬಾಕಿಯಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ದೂರು ಮತ್ತು ಅದರೊಂದಿಗಿನ ದಾಖಲೆ ಪ್ರತಿಗಳನ್ನು ಎದುರುದಾರರಿಗೆ ದಿನಾಂಕ: 03/07/2019 ರಲ್ಲಿ ಆಕ್ಷೇಪಣೆಯನ್ನು ಪಡೆಯುವ ನಿಟ್ಟಿನಲ್ಲಿ ಪತ್ರ ಬರೆಯಲಾಗಿದೆ. ಅಲ್ಲದೆ, ಎದುರುದಾರರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಪಡೆಯಲಾಗಿದೆ. ಸದರಿ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ದೂರುದಾರರಿಗೆ ದಿನಾಂಕ: 25/11/2019ರಲ್ಲಿ ಕಳುಹಿಸಿ ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರ ಸಲ್ಲಿಸುವಂತೆ ಕೋರಿದ್ದು ಇರುತ್ತದೆ. ನಂತರ ದೂರುದಾರರಾದ ಶ್ರೀಮತಿ ಟಿ. ಮೀನಾಕ್ಷಮ್ಮ ಇವರಿಂದ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ಪ್ರತ್ಯುತ್ತರ (Rejoinder) ಪ್ರತಿಗಳನ್ನು ಎದುರುದಾರರುಗಳಿಗೆ ದಿನಾಂಕ: 11/03/2020ರಲ್ಲಿ ಪತ್ರ ಬರೆದು, ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ. 2ನೇ ಎದುರುದಾರರಿಂದ ಆಕ್ಷೇಪಣೆ ಪಡೆಯಲಾಗಿದೆ. ನಂತರ ಈ ದೂರು ಪ್ರಕರಣದ ಪ್ರಸ್ತಾವನೆಯ ಬಗ್ಗೆ ತನಿಖೆ ಮುಂದುವರೆಸಲು ತಾಂತ್ರಿಕ ವಿಭಾಗದಿಂದ ಹಿರಿಯ ಉಪ ನಿರ್ದೇಶಕರು, ಸ್ಥಳೀಯ ಲೆಕ್ಕಪರಿಶೋಧನಾ ವರ್ತುಲ, ತುರುವನೂರು ರಸ್ತೆ, ಚಿತ್ರದುರ್ಗ ಇವರಿಗೆ ದಿನಾಂಕ:02/09/2020ರಲ್ಲಿ ಪತ್ರ ಬರೆದು, ವಿವಾದಿತ ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 2018-19ನೇ ಸಾಲಿನಲ್ಲಿ ಲೆಕ್ಕಪರಿಶೋಧನೆ

ನಡೆಸಿರುವುದರ ವರದಿಯನ್ನು ಪಡೆದುಕೊಳ್ಳಲಾಗಿದೆ ಹಾಗೂ ಈ ಕಛೇರಿಯ ಪತ್ರ ದಿನಾಂಕ: 02/09/2020ರಲ್ಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು ಇವರಿಗೆ ಪತ್ರ ಬರೆದು, ಸದರಿ ಪಂಚಾಯಿತಿಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕೊಳವೆ ಬಾವಿಗಳ ವಿವರಗಳು ಮತ್ತು ಅವುಗಳ ಸದ್ಯದ ಸ್ಥಿತಿ, ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅನುಮೋದನೆಗಳು, ಕೊಳವೆ ಬಾವಿಗಳನ್ನು ದುರಸ್ತಿಗೊಳಿಸಲು ಸಾಮಗ್ರಿಗಳ ಪೂರೈಕೆಗಾಗಿ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆಗಳು ಮತ್ತು ದರಪಟ್ಟಿಗಳ ವಿವರ, ಕುಡಿಯುವ ನೀರಿಗೆ ಅಭಾವವಿರುವ ಗ್ರಾಮಗಳಿಗೆ ನೀರು ಸರಬರಾಜು ಮಾಡಿರುವುದಕ್ಕೆ ಟ್ರಿಪ್ ಶೀಟ್‌ಗಳ ವಿವರಗಳನ್ನು ಹಾಗೂ ಬೆನಕನಹಳ್ಳಿ ಗ್ರಾಮದ ಕೊಳವೆ ಬಾವಿ ಒಂದಕ್ಕೆ ದಿನಾಂಕ:10/10/2018 ಮತ್ತು 28/01-2019ರಂದು ರೂ.59,340/- ಗಳನ್ನು ರಿಪೇರಿ ಮಾಡಲು ವೆಚ್ಚ ಮಾಡಿರುವುದಕ್ಕೆ ವಿವರಣೆಯನ್ನು ಕೋರಲಾಗಿದೆ. ಈ ಬಗ್ಗೆ ಸದರಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಸಮಂಜಸವಾದ ಮಾಹಿತಿಯನ್ನು ಒದಗಿಸಿರುವುದಿಲ್ಲ. ಈ ಸಂಬಂಧ ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರವರ ನಿರ್ದೇಶನದಂತೆ ವಿವಾದಿತ ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗೆ ದಿನಾಂಕ: 14/10/2020 ಮತ್ತು 15/10/2020ರಂದು ಎರಡು ದಿನಗಳು ಭೇಟಿ ನೀಡಿ ಕಛೇರಿಯಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು.

#### 4.00 ತನಿಖೆಯಲ್ಲಿ ಕಂಡುಬಂದ ಅಂಶಗಳು:-

4.01 ದೂರುದಾರರಾದ ಶ್ರೀಮತಿ ಟಿ. ಮೀನಾಕ್ಷಮ್ಮ ಕೋಂ ಶೇಖರಪ್ಪ, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಸದಸ್ಯರು, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಇವರು (1) ಶ್ರೀ ಚಂದ್ರಪ್ಪ, ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಮತ್ತು (2) ಶ್ರೀಮತಿ ವಿನೋದಮ್ಮ, ಅಧ್ಯಕ್ಷರು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಇವರುಗಳ ವಿರುದ್ಧ ದಿನಾಂಕ: 13/05/2019 ರಂದು ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ದೂರಿನಲ್ಲಿ ಎದುರುದಾರರು ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ 2018-19ನೇ ಸಾಲಿನ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ 13 ಚೆಕ್ಕುಗಳನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆಂದು ಆಪಾದಿಸಿರುತ್ತಾರೆ.

4.02 ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ ಮತ್ತು ತಾಲ್ಲೂಕು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ದೂರುದಾರರಾದ ಶ್ರೀಮತಿ ಮೀನಾಕ್ಷಮ್ಮ ಇವರು ದಿನಾಂಕ: 30/06/2015 ರಿಂದ

18/09/2018 ರವರೆಗೆ ಮತ್ತು 2ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀಮತಿ ವಿನೋದಮ್ಮ ಇವರು ದಿನಾಂಕ: 19/09/2018 ರಿಂದ 04/08/2019 ರವರೆಗೆ ಅಧ್ಯಕ್ಷರುಗಳಾಗಿ ಮತ್ತು 1ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ ಎಸ್.ಚಂದ್ರಪ್ಪ ಇವರು ದಿನಾಂಕ: 13/11/2017 ರಿಂದ 30/11/2019 ರವರೆಗೆ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ/ಕಾರ್ಯದರ್ಶಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿ ನಿವೃತ್ತಿಯಾಗಿರುತ್ತಾರೆ. ಸದರಿ ದಾಖಲೆಗಳನ್ನು ಅನುಬಂಧ-1ರಲ್ಲಿ ಗುರ್ತಿಸಿದೆ. ವಿವಾದಿತ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 2018-19ನೇ ಸಾಲಿನಲ್ಲಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳಿಂದ ಅನುಮೋದನೆಗೊಂಡ ಕ್ರಿಯಾ ಯೋಜನೆಯನ್ನು ಅನುಬಂಧ-2ರಲ್ಲಿ ಗುರ್ತಿಸಿದೆ. ಶ್ರೀಮತಿ ಮೀನಾಕ್ಷಮ್ಮ ರವರು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಅವಧಿಯಲ್ಲಿ ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ದಿನಾಂಕ: 07/07/2018 ರಂದು ತುರ್ತು ಸಾಮಾನ್ಯ ಸಭೆಯನ್ನು ನಡೆಸಿ, 2017-18ನೇ ಸಾಲಿನಲ್ಲಿ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಅನುದಾನದಲ್ಲಿ ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಹುಲ್ಲೂರು ಲಂಬಾಣಿ ಹಟ್ಟಿ, ಹುಲ್ಲೂರು ನಾಯಕರಹಟ್ಟಿ ಮತ್ತು ಸಿಂಗಾಪುರ, ಎಸ್.ಸಿ. ಕಾಲೋನಿಗಳ ಗ್ರಾಮಗಳಿಗೆ ಟ್ಯಾಂಕರ್‌ಗಳ ಮೂಲಕ ನೀರು ಸರಬರಾಜು ಮಾಡಿರುವುದಕ್ಕೆ ರೂ.6,83,800/- ಗಳನ್ನು ಪಾವತಿಸಲು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ಮತ್ತು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ಇವರುಗಳ ಅನುಮೋದನೆ ಪಡೆಯಲು ಸಭೆಯಲ್ಲಿ ತೀರ್ಮಾನ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಸಭಾ ನಡವಳಿಯನ್ನು ಅನುಬಂಧ-3ರಲ್ಲಿ ಅಡಕವಿರಿಸಲಾಗಿದೆ. ಅಲ್ಲದೆ, ಸದರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ದಿನಾಂಕ: 07/07/2018 ರ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಅನುಮೋದನೆಗೊಂಡಿರುವುದಕ್ಕೆ ಸ್ಪಂದಿಸಿ, ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ಇವರು ತಮ್ಮ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರ ಸಂಖ್ಯೆ:ಚಿಜಿಪಂ/ಯೋ.ಎ./13ನೇ ಹ.ಕಾ/ಸಿಆರ್-10/2017-18, ದಿನಾಂಕ:10/07/2018 ರಲ್ಲಿ 2017-18ನೇ ಸಾಲಿನ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಅನುಮೋದನೆಗೊಂಡ ಕಾಮಗಾರಿಗಳನ್ನು ಬದಲಾವಣೆ ಮಾಡಿ, ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜಿಗಾಗಿ, ಹುಲ್ಲೂರು ನಾಯಕರಹಟ್ಟಿ ಗ್ರಾಮಕ್ಕೆ ರೂ.1,00,617/-, ಹುಲ್ಲೂರು ಲಂಬಾಣಿಹಟ್ಟಿ ಎಸ್.ಸಿ. ಕಾಲೋನಿಗೆ ರೂ.1,00,000/- ಮತ್ತು ಸಿಂಗಾಪುರ ಎಸ್.ಸಿ. ಕಾಲೋನಿಗೆ ರೂ.2,00,000/- ಗಳನ್ನು

ಹೀಗೆ ಒಟ್ಟು ರೂ.4,00,617/- ಗಳನ್ನು ಮಾತ್ರ ಪಾವತಿಸಲು ಅನುಮೋದನೆ ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ದಾಖಲೆಯನ್ನು ಅನುಬಂಧ-4ರಲ್ಲಿ ಅಡಕವಿರಿಸಿದೆ.

4.03 ಈ ಮೇಲ್ಕಂಡ ಅನುಮೋದನೆಯಂತೆ ಈಗಾಗಲೇ ಮೇಲೆ ವಿವರಿಸಿದ ಕಂಡಿಕೆಗಳನ್ವಯ ಮೂರು ಗ್ರಾಮಗಳಿಗೆ ಟ್ಯಾಂಕರ್‌ಗಳ ಮೂಲಕ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮಾಡಿರುವುದಕ್ಕೆ ಈ ಕೆಳಕಂಡ ಕೋಷ್ಟಕದಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಪಾವತಿಸಲಾಗಿರುತ್ತದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ದಿನಾಂಕ:	ಹೆಸರು	ಚೆಕ್ ಸಂಖ್ಯೆ	ಮೊತ್ತ (ರೂ.ಗಳಲ್ಲಿ)
01	18/07/2018	ಕೆ.ಆರ್.ರವಿ	101093	49,400/-
02	18/07/2018	ಕೆ.ಆರ್.ರವಿ	101094	49,400/-
03	18/07/2018	ಕೆ.ಆರ್.ರವಿ	101095	49,400/-
04	18/07/2018	ನಿರ್ಮಲ	101096	49,400/-
05	18/07/2018	ಶೇಖರಪ್ಪ	101097	49,400/-
06	18/07/2018	ಕೆ.ಆರ್.ರವಿ	101098	49,400/-
07	31/07/2018	ಎಸ್.ತಿಪ್ಪೇಸ್ವಾಮಿ ನಾಯ್ಕ	101661	49,400/-
08	31/07/2018	ಎಸ್.ತಿಪ್ಪೇಸ್ವಾಮಿ ನಾಯ್ಕ	101662	49,400/-
ಒಟ್ಟು ರೂ.				3,95,200/-

4.04 ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದ 14ನೇ ಹಣಕಾಸಿನ ನಗದು ಪುಸ್ತಕದ ದಿನಾಂಕ: 01/04/2018 ರಿಂದ 31/03/2019 ರವರೆಗಿನ ಪ್ರತಿ ಮತ್ತು ಪಾಸ್‌ಶೀಟ್‌ಗಳನ್ನು ಅನುಬಂಧ-5ರಲ್ಲಿ ಗುರ್ತಿಸಿದೆ. ಮುಂದುವರೆದು, 2ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀಮತಿ ವಿನೋದಮ್ಮ, ಅಧ್ಯಕ್ಷರು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಇವರ ಅಧಿಕಾರಾವಧಿಯಲ್ಲಿ ಪುನಃ ಸದರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಹುಲ್ಲೂರು - ನಾಯಕರಹಟ್ಟಿ ಕಾಲೋನಿ, ಲಂಬಾಣಿ ಹಟ್ಟಿ ಮತ್ತು ಸಿಂಗಾಪುರ ಎಸ್.ಸಿ.ಕಾಲೋನಿಗೆ ನೀರು ಸರಬರಾಜು ಮಾಡಿರುವುದಕ್ಕೆ, ಮೆ: ಪ್ರೀತಮ್ ವಾಟರ್ ಸಪ್ಲೈಯರ್ಸ್, ಮೆ: ಶ್ರೀನಿವಾಸ ವಾಟರ್ ಸಪ್ಲೈಯರ್ಸ್ ಮತ್ತು ಮೆ: ವೆಂಕಟೇಶ್ವರ ವಾಟರ್ ಸಪ್ಲೈಯರ್ಸ್ ಇವರ ಬಿಲ್ಲುಗಳ ದಿನಾಂಕ: 01/02/2019 ಮತ್ತು



02/02/2019ರಲ್ಲಿ ಸಲ್ಲಿಸಿದ್ದು, ಅವುಗಳನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ಪಾವತಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಬಿಲ್ಲುಗಳನ್ನು ಅನುಬಂಧ-6ರಲ್ಲಿ ಸಲ್ಲಿಸಿದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ದಿನಾಂಕ:	ಹೆಸರು	ಚೆಕ್ ಸಂಖ್ಯೆ	ಮೊತ್ತ (ರೂ.ಗಳಲ್ಲಿ)
01	01/02/2019	ಎಸ್. ತಿಪ್ಪೇಸ್ವಾಮಿ	101671	49,400/-
02	01/02/2019	ಎಸ್. ತಿಪ್ಪೇಸ್ವಾಮಿ	101672	49,400/-
03	02/02/2019	ಟಿ. ವೆಂಕಟೇಶ್	101674	49,400/-
04	02/02/2019	ಟಿ. ವೆಂಕಟೇಶ್	101675	49,400/-
05	02/02/2019	ತಿಪ್ಪೇಸ್ವಾಮಿನಾಯ್ಕ	101676	49,400/-
06	02/02/2019	ಟಿ.ಎಸ್. ಶೇಖರಪ್ಪ	101679	49,400/-
ಒಟ್ಟು ರೂ.				2,96,400/-

4.05 ಸದರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 01/04/2018 ರಿಂದ 31/03/2019ರವರೆಗಿನ ದಾಸ್ತಾನು ವಹಿಯ ದೃಢೀಕೃತ ಪ್ರತಿಯನ್ನು ಅನುಬಂಧ-7ರಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ. ಅಲ್ಲದೆ, ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಕೊಳವೆ ಬಾವಿಗಳ ವಿವರಗಳನ್ನು ಅನುಬಂಧ-8ರಲ್ಲಿ ಗುರ್ತಿಸಿದೆ. ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗೆ ಭೇಟಿ ನೀಡಿ ಕಛೇರಿಯಲ್ಲಿನ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸುವ ಸಮಯದಲ್ಲಿ ಹಾಜರಿದ್ದ ದೂರುದಾರರಾದ ಶ್ರೀಮತಿ ಮೀನಾಕ್ಷಮ್ಮ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರುಗಳಾದ ಕ್ರಮವಾಗಿ ಶ್ರೀ ಎಸ್. ಚಂದ್ರಪ್ಪ ಮತ್ತು ಶ್ರೀಮತಿ ವಿನೋದಮ್ಮ ಹಾಗೂ ಬಿಲ್ ಕಲೆಕ್ಟರ್ ಆದ ಶ್ರೀ ರಮೇಶ್ ಇವರುಗಳಿಂದ ಹೇಳಿಕೆಗಳನ್ನು ಪಡೆದುಕೊಂಡಿದ್ದು, ಆ ಸಮಯದಲ್ಲಿ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ತೆಗೆದಿದ್ದು, ಅವುಗಳನ್ನು ಅನುಬಂಧ-9ರಲ್ಲಿ ಲಗತ್ತಿಸಲಾಗಿದೆ. ಪಂಚಾಯತ್‌ರಾಜ್ ಅಧಿನಿಯಮ 246(1)ರಂತೆ ಸದರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ 2018-19ನೇ ಸಾಲಿನಲ್ಲಿ ಲೆಕ್ಕ ಪರಿಶೋಧನೆ ಮಾಡಿದ ಲೆಕ್ಕ ಪರಿಶೋಧನಾ ವರದಿಯನ್ನು ಅನುಬಂಧ-10ರಲ್ಲಿ ಗುರ್ತಿಸಿ, ಕಡತದಲ್ಲಿ ಅಡಕವಿರಿಸಲಾಗಿದೆ.

4.06 ಈ ಮೇಲ್ಕಂಡ ಕಂಡಿಕೆಗಳಲ್ಲಿ ವಿವರಿಸಿದಂತೆ, ದೂರುದಾರರು ಎದುರುದಾರರುಗಳ ವಿರುದ್ಧ ಮಾಡಿದ ಆಪಾದನೆಗಳ ಬಗ್ಗೆ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ದೂರುದಾರರು ಆಪಾದಿಸಿದ 13 ಚೆಕ್‌ಗಳನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆಂಬ ಆಪಾದನೆ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿದ್ದು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಲಂಬಾಣಿಹಟ್ಟಿ ಕಾಲೋನಿ, ನಾಯಕರಹಟ್ಟಿ ಕಾಲೋನಿ ಮತ್ತು

ಸಿಂಗಾಪುರ ಎಸ್.ಸಿ. ಕಾಲೋನಿ ಇಲ್ಲಿ 2ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀಮತಿ ವಿನೋದಮ್ಮ ಇವರ ಅಧಿಕಾರಾವಧಿಯಲ್ಲಿ ಅಂದರೆ, 19/09/2018 ರಿಂದ 31/03/2019ರವರೆಗೆ ಟ್ಯಾಂಕರ್‌ಗಳ ಮುಖಾಂತರ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮಾಡಿರುವುದಕ್ಕೆ ದಿನಾಂಕ: 01/02/2019 ಮತ್ತು 02/02/2019 ರಲ್ಲಿ ರೂ.2,96,400/- ಗಳನ್ನು ಪಾವತಿಸಿರುವುದಕ್ಕೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಹಾಗೂ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ಮತ್ತು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಚಿತ್ರದುರ್ಗ ಇವರುಗಳಿಂದ ಕ್ರಿಯಾ ಯೋಜನೆಯನ್ನು ಅನುಮೋದನೆ ಪಡೆದಿರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ಗ್ರಾಮಗಳಿಗೆ ಟ್ಯಾಂಕರ್‌ಗಳ ಮೂಲಕ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮಾಡಿರುವುದಕ್ಕೆ ಗ್ರಾಮಸ್ಥರು, ಗ್ರಾಮ ಲೆಕ್ಕಗರು, ಅಧ್ಯಕ್ಷರು, ಗ್ರಾಮ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಸಮಿತಿ, ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಇಲಾಖೆ ಮತ್ತು ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಇವರುಗಳ ಸಹಿ ಮತ್ತು ದಿನಾಂಕಗಳನ್ನು ಒಳಗೊಂಡ ಟ್ರಿಪ್ ಶೀಟ್‌ಗಳು ಎದುರುದಾರರು ಒದಗಿಸಿರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ದಾಖಲೆಗಳು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಛೇರಿಯಲ್ಲಿ ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ದೂರುದಾರರು ಆಪಾದಿಸಿರುವಂತೆ 13 ಚೆಕ್‌ಗಳ ಪೈಕಿ ಒಟ್ಟು ರೂ.5,59,000/- ಗಳನ್ನು ಎದುರುದಾರರು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುವರೆಂಬ ಆಪಾದನೆಯಲ್ಲಿ, ವಿವಾದಿತ ಗ್ರಾಮಗಳಿಗೆ ಟ್ಯಾಂಕರ್‌ಗಳ ಮೂಲಕ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮಾಡಲು ದಿನಾಂಕ: 01/02/2019 ಮತ್ತು 02/02/2019ರಲ್ಲಿ ಒಟ್ಟು ರೂ.2,96,400/- ಗಳನ್ನು ಕೆಲಸ ನಿರ್ವಹಿಸದೇ ಪಾವತಿಸಿ, ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಲೆಕ್ಕ ತನಿಖೆಯಿಂದ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

#### **5.00 ತನಿಖಾ ಅಭಿಪ್ರಾಯ:-**

ದೂರುದಾರರಾದ ಶ್ರೀಮತಿ ಟಿ. ಮೀನಾಕ್ಷಮ್ಮ ಕೋಂ ಶೇಖರಪ್ಪ, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಸದಸ್ಯರು, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಇವರು ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು, ಹುಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ 2018-19ನೇ ಸಾಲಿನ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿಯ 13 ಚೆಕ್‌ಗಳ ಪೈಕಿ ಒಟ್ಟು ರೂ.5,59,000/- ಗಳನ್ನು ಎದುರುದಾರರು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುವರೆಂಬ ಆಪಾದನೆಯಲ್ಲಿ, ವಿವಾದಿತ ಗ್ರಾಮಗಳಿಗೆ ಟ್ಯಾಂಕರ್‌ಗಳ ಮೂಲಕ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮಾಡಲು ದಿನಾಂಕ:

01/02/2019 ಮತ್ತು 02/02/2019ರಲ್ಲಿ ಒಟ್ಟು ರೂ.2,96,400/- ಗಳನ್ನು ಕೆಲಸ ನಿರ್ವಹಿಸದೇ ಪಾವತಿಸಿ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರುಗಳು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಲೆಕ್ಕ ತನಿಖೆಯಿಂದ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

ತನಿಖಾ ಸಮಯದಲ್ಲಿ ಈ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪಡೆಯಲಾದ ಎಲ್ಲಾ ದಾಖಲೆ ಪತ್ರಗಳನ್ನು ಈ ವರದಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಿ, ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಗೌರವಾನ್ವಿತರಲ್ಲಿ ಮಂಡಿಸಿರುತ್ತೇನೆ.

ಸಹಿ/-

(ಲೋಕೇಶ್ ಎಸ್.ಬಿ.)

ಲೆಕ್ಕ ಪರಿಶೋಧನಾಧಿಕಾರಿ-2,  
ತಾಂತ್ರಿಕ ವಿಭಾಗ,  
ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ,  
ಬೆಂಗಳೂರು.

Since, the investigation report extracted above, prima-facie substantiates the allegations made in the complaint, an observation note was prepared and sent to the DGO and Smt.Vinodamma, President seeking their reply, as to why a recommendation under Sec. 12(3) of the Karnataka Lokayukta Act should not be made against them to the competent authority. The said observation note was served to the DGO and Smt.Vinodamma, President. The DGO has submitted his reply, wherein he has only stated that, he has not committed any dereliction of official duty nor misappropriated any public funds. Smt.Vinodamma, President did not submit her reply to the observation note, even though notice was served to her, through Karnataka Lokayukta Police.

It is relevant to point out that, inspite of giving sufficient opportunities to the DGO and Smt.Vinodamma, President, to explain as to under what circumstances bills for excess amounts were prepared and drawn through 13 cheques, they have failed to submit

their proper comments. On the other hand, the investigation report extracted above, prima-facie discloses that, a sum of Rs.2,96,400/- has been misappropriated by the DGO and Smt.Vinodamma, President, without maintaining the documents in that regard. The report submitted by the Investigating Officer is supported by the documents as per Annexure-1 to 10, which have been submitted along with the investigation report. The Investigating Officer has pointed out that, without placing the matter before the General Body for getting its approval for utilization of the funds for supply of drinking water and without maintaining the documents with regard to supplying of drinking water, the DGO and Smt.Vinodamma, President have withdrawn Rs.2,96,400/- through cheques and misappropriated the same.

Therefore, there is a prima-facie material to come to a conclusion that, the DGO and Smt.Vinodamma, President have failed to maintain utmost honesty, devotion to duty and they have committed misconduct within the meaning of Rule 3 (i) to (iii) of KCS (Conduct) Rules, 1966 and as per section 43-A of the Karnataka Panchayath Raj Act, 1993. Therefore, the explanation offered by DGO in the form of comments was not accepted and a recommendation under Section 12(3) of the Karnataka Lokayukta Act, 1984 to initiate disciplinary proceedings against DGO and for taking steps against Smt.Vinodamma, President as provided under Rule 43(A) of the Karnataka Panchayath Raj Act, 1993, was made to the Competent Authority for initiating Departmental inquiry against DGO

Accordingly the Government by its order dated 07/06/2021 read with its corrigendum dated 19/02/2021 initiated Departmental

inquiry against DGO under section 14 (A), KCS (CCA) Rules 1957 and entrusted the same to Hon'ble Lokayukta.

5. The Article of charge was issued to the DGO calling upon him to appear before this authority and to submit written statement.

6. The DGO appeared before this inquiry authority in pursuance to the service of the Article of charges. His First Oral Statement was recorded on 8.11.2021 and plea of the DGO has been recorded and he pleaded not guilty and claimed for holding inquiry. Thereafter, he submitted written statement.

7. DGO has stated in his written statement that, on 13.4.2018, 20.4.2018, 13.6.2018, 10.6.2018 & 3.7.2018 he wrote letters to the Executive Officer for permission /approval to supply water through water tanks. Further he has submitted that from 13.3.2018 to 31.3.2019, 1052 tank water was supplied to three villages at the rate of Rs.650/- each. The concerned Village Water & Sanitary Committee members have taken responsibility and supplied water. In the general meeting held on 07-07-2018 and 19-07-2019, this matter was discussed in detail and it was decided to approve for payment of Rs.6,83,800/-. The complainant was the then Gram Panchayath President, and the meetings were held under her Chairmanship. An action plan was drawn and approved by the concerned authorities regarding the grant for the above supplied drinking water tankers. Complainant's term as President ended on 19.9.2018. During his president ship, she asked the Bill collector about the related file and drinking water supply trip sheet, but the Bill

collector did not produce the same. As such, he prayed to drop the charges leveled against him.

8. The DGO has not appeared after submitting written statement. Hence, the DGO was placed exparte under rule 11(20) of Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 and case was posted for evidence of the Disciplinary authority.

9. The disciplinary authority has examined the complainant Smt.T.Meenakshamma W/o Shekharappa, Member, Hulluru Grama Panchayath, Chitradurga Taluk and District as PW.1, Investigating officer Sri.S.B.Lokesh Accounts Superintendent, TAC Karnataka Lokayukta Bengaluru as PW-2, and got marked documents as **Ex.P-1 to ExP-21**.

10. Heard the submissions of Presenting Officer. Perused the entire records. The only point that arise for my consideration is:

**1. Whether the Disciplinary Authority proves the charge framed against the DGO ?**

My finding on the above point is in **ARRIRMATIVE** for the following:

**REASONS**

11. According to PW-1, from May- 2015 to August -2018 she was the President of Hulluru Grama Panchayath. At that time the DGO was working as Panchayath Development Officer. For the drinking water scheme, on 2.2.2019, DGO has issued a cheque of Rs. 49,400/- to Sri.Thippeswamy; on 4.2.2019 he issued a cheque for Rs. 49,400/- to Sri.Venkatesh; Rs. 49,400/- to Sri.T.J.Shekar; a cheque of Rs. 49,400/- to Sri.Thippeswamy without carrying out the supply of

water. When the cheques were issued she was not the President, of the said Panchayath. But Smt. Vinodhamma was the President. When questioned by her as to why the cheques were issued without executing works, the DGO informed that the works were done, but expressed that there are no records relating to the same. Therefore she has lodged the complaint as per Ex.P-1 to 3 along with accounts statement Ex.P-4.

12. According to PW-2, on 14.10.2020 and 15.10.2020 he visited Hulluru Grama Panachayath, Chithradurga Taluk and verified the records. He recorded the statements of the complainant, the DGO, villagers and the Bill Collector. On verification of records he found that without getting approval in General Body Meeting a sum of Rs. 2,96,400/- is shown as expenditure towards supply of water through tankers. Even the approval of the concerned Executive Officer was not taken to spend the amount. Trip sheets were not produced. Thereby the DGO has misappropriated a sum of Rs. 2,96,400/-. Therefore on 23.10.2020 he submitted a report Ex.P-5 along with emergency meeting proceedings Ex.p-6. Copy of attendance register Ex.p-7, Office memo Ex.P-8, copy of action plan Ex.P-9, another meeting proceedings Ex.P-10, copy of the orders of Zilla Panchayath Ex.P-11, copy of cash book Ex.P-12, copy of bank statement Ex.P-13, copies of vouchers Ex.P-14, stock book register extract Ex.P-15, Joint inspection details Ex.P-16 and copies of statements Ex.P-17 to Ex.P-20.

13. The DGO initially appeared before the enquiry officer and his First Oral Statement was recorded and also he has filed written statement. Subsequently, he remained absent. Hence he was placed

ex-party as per rule 11 (20) of Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957. The DGO has not cross examined PW-1 and PW-2. Thereby the evidence of PW-1 and PW-2 remained unchallenged.

14. Not only that, the copy of bank statement Ex.P-13 shows that, on 2.2.2019 cheques Nos. 101671 and 101672 for a sum of Rs. 49,400/- each were issued to Sri.Thippeswamy, on 4.2.2018 cheques No. 101674, 101675 for a sum of Rs.49,400/- each were issued to Sri.Venkatesh, on the same day cheque No. 101679 for Rs. 49,400/- was issued to Sri.Shenkarappa and cheque No. 101676 for Rs. 49,400/- was issued to Sri.Thippeswamy. The corresponding vouchers are in Ex.P-14. But the DGO has not obtained approval in the General Body meeting and also from the Taluk Panchayath Executive Officer. There are no trip sheets to show that the persons who have received the cheques had supplied water through water tanks.

15. Ex.P-10 is the resolution under which a decision was taken to make the payment to water suppliers. But there is no resolution to supply drinking water, stating that the borewells are dried and the approval of Executive Officer can be obtained later.

16. According to the written statement of the DGO on 13.4.2018, 20.4.2018, 13.6.2018, 10.6.2018 & 3.7.2018 he wrote letters to the Executive Officer for permission /approval to supply water through water tanks. But the DGO has not produced any documents to show that he has obtained approval from the Executive Officer. Further according to the written statement of the DGO, from 13.3.2018 to 31.3.2019, 1052 tanks water was supplied to three



villages at the rate of Rs.650/- each. But the DGO has not produced those trip sheets to show that 1052 tankers of water at the rate of Rs.650/- each were supplied. Therefore it is clear that the DGO without placing the matter before the General Body Meeting for approval to utilize the funds for supply of drinking water and without maintaining the documents with regard to supply of drinking water, has withdrawn a sum of Rs. 2,96,400/- through cheque and misappropriated the amount.

17. Therefore, overall examination of the evidence on record it is revealed that the disciplinary authority has established the charges leveled against DGO and DGO is held responsible for Rs.2,96,400/- which is the loss caused to state exchequer. Hence, I proceed to record the following:-

### **FINDINGS**

The Disciplinary Authority has proved the charges leveled against DGO and DGO is held responsible for Rs.2,96,400/- which is the loss caused to state exchequer.

Hence, this report is submitted to Hon'ble Lokayukta for further action.

Date of retirement of DGO 31.11.2019.

(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9  
Karnataka Lokayukta, Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

Pw.1	Smt.Meenakshamma W/o Shekarappa, 41 years, Singapura, Chitradurga Taluk and District. original
PW-2	S.B.Lokesh S/o Booraiah, Audit Officer, ( Retired), TAC, Karnataka Lokayukta, Bengaluru original

**ii) List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1 & Ex.-P1(a)	Ex.P-1 is the detailed complaint dtd: 03-05-2019 submitted by PW-1 in Karnataka Lokayukta office original and Signature of the PW-1
Ex.P 2 & 3 & Ex.-P2(a) & Ex.P3(a)	Ex.p-2 and 3 are the complaint in form No. 1 and 2 dated: 03/05/2019 submitted by PW-1 in Karnataka Lokayukta office original and Signatures of the PW-1
Ex.P 4	Ex.P-4 is the document enclosed to complaint (xerox)
Ex.P 5 & Ex.P5 (a)	Ex.P-5 is the detailed Report dtd:23/10/2020 Submitted by PW-2 in Karnataka Lokayukta Office (original) And Signature of the PW-2
Ex.P6	Ex.P-6 is the emergency meeting proceedings (attested)
Ex.P7	Ex.P-7 is the Copy of attendance register (attested)
Ex.P8	Ex.P-8 is the Office memo (attested)
Ex.P9	Ex.p-9 is the copy of action plan (attested)
Ex.P10	Ex.P-10 is the another meeting proceedings (attested)

Ex.P11	Ex.P-11 is the copy of the orders of Zilla Panchayath (xerox)
Ex.P12	Ex.P-12 is the copy of cash book (attested)
Ex.P13	Ex.p-13 is the copy of bank statement (attested)
Ex.P14	Ex.P-14 are the copies of vouchers (attested)
Ex.P15	Ex.P-15 is the stock book register extract (attested)
Ex.P16	Ex.P-16 is the Joint inspection details (attested)
Ex.P17	Ex.P-17 is the copies of statement of Meenakshamma (original)
Ex.P18	Ex.P-18 is the copies of statement of Vinodamma (original)
Ex.P19	Ex.P-19 is the copies of statement of Chandrappa(original)
Ex.P 20	Ex.P-20 is the copies of statement of Ramesh (original)
Ex.P 21	Ex.P-17 is the photos (3) (original)

(S.GOPALAPPA)  
Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.



**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No.LOK/DE/119/2021/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: 14/06/2023

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Sri Chandrappa, the then Panchayat Development  
Officer, Hullur Grama Panchayat, Chitradurga Taluk  
and District – Reg.

Ref:- 1) Govt. Order No.ಗ್ರಾಅಪ/48/ಗ್ರಾಪಂಕಾ/2021 Bengaluru  
dated 7/6/2021 and its Corrigendum dated  
19/7/2021.

2) Nomination order No.LOK/DE/119/2021,  
Bengaluru dated 23/7/2021 of Lokayukta, State of  
Karnataka, Bengaluru

3) Inquiry Report dated 23/5/2023 of Additional  
Registrar of Enquiries-9, Karnataka Lokayukta,  
Bengaluru

-----

The Government by its order dated 7/6/2021 read with its  
Corrigendum dated 19/7/2021 initiated the disciplinary  
proceedings against Sri Chandrappa, the then Panchayat  
Development Officer, Hullur Grama Panchayat, Chitradurga Taluk  
and District (hereinafter referred to as Delinquent  
Government Official, for short as DGO) and entrusted the  
Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/DE/119/2021  
Bengaluru dated 23/7/2021. nominated Additional Registrar of  
Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry

Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The sum and substance of the charge framed against the DGO Sri Chandrappa, the then Panchayat Development Officer, Hullur Grama Panchayat, Chitradurga Taluk and District is that without the approval of the General Body of the Hullur Grama Panchayat for utilization of funds towards supply of Drinking water to Nayakarahatti colony, Lambanihatti and Singapura S.C. colony of Hullur Village the DGO had issued cheques in a sum of Rs.2,96,400/- and thereby misappropriated the said amount.

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri Chandrappa, the then Panchayat Development Officer, Hullur Grama Panchayat, Chitradurga Taluk and District.

5. The inquiry officer has held that as per Bank statement Ex.P13, the DGO had issued two cheques on 2/2/2019 for a sum of Rs.49,400/- each in favour of Sri Thippeswamy; two cheques on 4/2/2018 for a sum of Rs.49,400/- each in favour of Sri Venkatesh; one cheque on 4/2/2018 for a sum of Rs.49,400/- in favour of Sri Shekarappa and one cheque on 4/2/2018 for a sum of Rs.49,400/- in favour of Sri Thippeswamy. But the DGO had not obtained approval in the General Body meeting and also from the Taluk Panchayat for spending the above amount towards drinking water supply. There are no trip sheets

maintained in the Panchayat to show that the persons who have received the cheques had supplied water through tankers. Thus, the inquiry officer has held that the DGO has misappropriated a sum of Rs.2,96,400/-.


6. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

7. As per First Oral Statement submitted by DGO, he has retired from service on 30/11/2019.

8. Having regard to the nature of charge proved against DGO Sri Chandrappa, the then Panchayat Development Officer, Hullur Grama Panchayat, Chitradurga Taluk and District, it is recommended to the Government for imposing penalty of withholding 5% of pension payable to DGO for a period of 5 years, apart from recovering the misappropriated sum of Rs.2,96,400/- from the pension payable to him.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Lokayukta,  
State of Karnataka,  
Bengaluru

